

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

COURT-VI

Item No. 107
CAA-26(ND)/2020

IN THE MATTER OF:

M/s K.R. Equipments Pvt. Ltd.

...APPLICANT

Vs.

M/s. Cleanauto Solutions Pvt. Ltd.

...RESPONDENT

Section

Under Section 230-232

Order delivered on 15.05.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA, HON'BLE MEMBER (TECHNICAL)

For the Applicant/Petitioner

:Mr. P.K. Mittal, Advocate

For the Regional Director

:Ms. Tania Sharma, Advocate

For the Official Liquidator

:Ms. Tania Sharma, Advocate

For the I.T. Department

:Ms. Vibhooti Malhotra, Advocate

ORDER

Heard the submissions made by the Learned Counsel for the petitioner. Learned Counsel for the petitioner has submitted that service has already been completed and Learned Counsel for the Income Tax Department has submitted that they have received the petition and prayed for time for filing reply in the matter. Learned Counsel for the Regional Director has also prayed for time for filing their report in the matter. Four week's time is granted as prayed in the matter. Post the matter to 19th June, 2020.



**(Sumita Purkayastha)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Annu)